



सत्यमेव जयते

राजस्थान राजपत्र
विशेषांक

साधिकार प्रकाशित

RAJASTHAN GAZETTE
Extraordinary

Published by Authority

पौष 28, मंगलवार, शाके 1943-जनवरी 18, 2022
Pausa 28, Tuesday, Saka 1943- January 18, 2022

भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Jodhpur, January 14, 2022

G.S.R.400 .-Whereas Hon'ble E-Committee of Hon'ble Supreme Court of India in its "National Policy" and action plan, for implementation of Information and Communication Technology in the Indian Judiciary dt. 01.08.2005 felt that Indian Judiciary is in urgent need of re-engineering its processes, optimize the use of its human resources and bring about change in management by harnessing the potentiality of the available Information and Communication Technology (ICT) to its fullest extent. It was also felt that during the execution of the project ICT, skilled manpower having expertise on the various tasks included is needed.

Whereas it was *inter alia* observed that recruited skilled manpower can be absorbed in the system as a part of the establishment and that the created manpower will be absorbed in the regular cadre of the courts.

Whereas the State Government has sanctioned creation of various posts of Technical Manpower under the e-Courts Project.

Therefore, in exercise of the powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Chief Justice of the Rajasthan High Court hereby makes the following Rules to further amend the Rajasthan High Court Staff Service Rules, 2002, namely :-

1. **Short Title and Commencement:-**

(i) These Rules shall be called as "The Rajasthan High Court Staff Service (Amendment) Rules, 2022".

(ii) They shall come into force at once.

2. **Amendment of Rule 5** :- After the existing Rule 5(1)(e) following new sub Rule 5(1)(f) regarding the recruitment and appointment on "E-Courts Posts" is inserted :-

Rule 5(1)...

"(f) The recruitment, appointment and posting on "E-Courts Posts", for High Court as well as for Subordinate Courts, shall be made by the High Court."

3. **Insertion of Rule 30 C** :- After the existing Rule 30 B following new Rule 30 C is inserted :-

"30 C- The existing staff as on the date of amendment, under E-courts project on contract basis shall be screened as a one time

arrangement on the posts of cadre "E-Courts Posts" viz. Analyst cum Programmer (Deputy Director), Senior System Officer, System Officer & System Assistant.

The appointing authority shall issue order of appointment to such existing staff who is adjudged suitable by the Screening Committee constituted by the Chief Justice and appointment shall be effective from the date of issue of such order of appointment.

Provided the existing staff is in possession of required qualification of the post, their services are found satisfactory and as on the day of this amendment, they have completed 03 years' continuous service on the corresponding post.

Provided further that maximum age limit for the purpose of screening of existing staff would be relaxed, if they were within the maximum age limit at the time of their initial appointment.

The seniority of the technical staff under E-Courts Project to be screened and appointed on various posts under cadre "E-Courts Posts" shall be determined as per merit list at the time of their contractual appointment. Where no such merit list has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same, seniority shall be determined on the basis of age. The candidate with higher age would be reckoned senior."

4. Amendment in Schedule-I - Following amendments shall be made in Schedule-I :-

- (i) In existing Schedule-I, under the Heading "Technical Posts", at Serial no. 1, after the word "System Officer" an expression "(T.P.)" shall be inserted.
- (ii) After the Heading "Part Time Staff / Contractual Basis Posts" a new heading "E-Courts Posts" shall be inserted as follows:-

E-Courts Posts

S. No	Name of post	No. of posts			Pay Band and P.B. No.	Level in Pay Matrix	Special Pay/ Allowance
		Temporary	Permanent	Total			
	<i>Analyst-cum-Programmer (Deputy Director)</i>	-	7	7	15600-39100 (PB-3)	L-16	<i>Special Pay is admissible at the rate prescribed by the State Government from time to time</i>

	<i>Sr. System Officer</i>	-	19	19	9300-34800 (PB-2)	L-12	''
	<i>System Officer</i>	-	39	39	9300-34800 (PB-2)	L-10	''
	<i>System Assistant</i>	-	243	243	5200-20200 (PB-1)	L-8	''

[No. : 01/S.R.O./2022]
BY ORDER OF HON'BLE THE
CHIEF JUSTICE
NIRMAL SINGH MERATWAL,
REGISTRAR GENERAL.

Government Central Press, Jaipur.



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राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये कानूनी आदेश तथा
अधिसूचनाएं

**RAJASTHAN HIGH COURT JODHPUR
ORDER**

Jodhpur, January 14, 2022

S.O.648 .-In pursuance of Rules 4, 5, 7 & 22 of Rajasthan High Court Staff Service Rules, 2002, Hon'ble The Chief Justice has been pleased to make the following further amendments in this office order No. Estt./HC/2001/378 dated 05.12.02 regarding method of recruitment and qualification for appointment to the various posts :-

1. After the existing PART – V(A), a new PART – V(B) namely “E-Courts Posts” shall be inserted :-

“PART – V (B)”

“E-Courts Posts”

28-B. – Analyst-cum-Programmer (Deputy Director)-

Recruitment to the post of Analyst-cum-Programmer (Deputy Director) shall be made as follows:-

- (i) 25% through Direct Recruitment and 75% through promotion from the post of Senior System Officer on the basis of merit subject to possessing the minimum qualification for the post of Analyst-cum-Programmer (Deputy Director) and minimum experience of 5 years as Senior System Officer.

Qualification:-

“(1) M.C.A. or B.E./B.Tech in Information Technology or Computer Science or Electronics and Communications from a recognized University established by law in India or a qualification recognized as equivalent thereto by the Government. OR M.Tech. Degree in Information Technology or Computer Science or Electronics and Communications from a recognized University established by law in India or a qualification recognized as equivalent thereto by the Government. OR M.B.A. (IT) from a University established by law in India or a qualification recognized as equivalent thereto by the Government. AND

- (2) 3 years' post qualification relevant work experience in legal entity such as Government Organizations/ Government undertakings

/ Public Limited/ Private Limited companies etc.

28-C. Senior System Officer – Recruitment to the post of Senior System Officer shall be made as follows :-

(i) initially the recruitment shall be made by screening from the Senior System officers working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03 years' continuous service on contract under E-Courts project on the post of Senior System Officer.

(ii) Thereafter, the recruitment to the post shall be made 25% by direct recruitment and 75% by promotion from the post of System Officer on the basis of merit cum seniority subject to possessing the minimum qualification for the post of Senior System Officer and minimum experience of 5 years as system Officer. The Senior System officer recruited under clause (i) above shall be counted towards direct recruitment post.

Qualification :-

M.C.A. or B.E./B.Tech/M.Sc./M.Tech. in Information Technology/ Computer Science / Electronics & Communication or M.B.A. (Information Technology) from recognized University established by Law in India, with experience of 5 years as System Officer or equivalent in any Government Department or Government Undertaking/ Institutions.

28-D -- System Officer – Recruitment to the post of System Officer shall be made as follows:-

(i) initially the recruitment shall be made by screening from the System Officers working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03 years' continuous service on contract under E-Courts project on the post of System officer.

(ii) Thereafter recruitment to the post shall be made by promotion on the basis of seniority cum merit from the post of System Assistant with minimum experience of 5 years.

28-E -- System Assistant -- Recruitment to the post of System Assistants shall be made as follows:-

(i) initially the first time recruitment shall be made by screening from the System Assistants working on contract under E-Courts Project in accordance with Rule 30 C as one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the day of amendment in the Rules, they must have completed 03

years' continuous service on contract under E-Courts project on the post of System Assistant.

(ii) Thereafter, recruitment to the post shall be made by direct recruitment.

Qualifications :-

B.E./B.Tech/B.Sc. in Computer Science or equivalent degree from recognized University established by Law in India or Graduate in any subject from recognized University with Post Graduate Diploma in Computer Application (PGDCA) or 'A' Level Course from the Department of Electronics and Accreditation of Computer Classes (DOEACC) or Post Polytechnic Diploma in Computer Applications or 3 years Diploma in Computer Science & Engineering/Computer Applications/ Information Technology or Equivalent from a Polytechnic Institution recognized by the Government.

28-F. Direct recruitment-

Direct recruitment for the posts of Analyst-cum-programmer (Deputy Director), Senior System Officer and System Assistant shall be made by holding competitive examination conducted by the recruiting authority.

The Scheme of competitive examination and syllabus thereof shall be the same as may be prescribed by the Chief Justice from time to time.

[No. Estt./HC/2022/ 28]
**BY ORDER OF HON'BLE THE
CHIEF JUSTICE.
NIRMAL SINGH MERATWAL,
REGISTRAR GENERAL.**

Government Central Press, Jaipur.